

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) NO.13 OF 2021

In the matter of:

Ikramul Majid & Anr

Appellant

Vs

Cleanopolis Energy Systems India Pvt Ltd & Ors

Respondent

Present:

Mr. Partha Sil and Mr Tavish B Prasad, Mr Mainak Bose, Mr. Ankur Jain,
Advocates for Appellant.

ORDER

(Virtual Mode)

08.02.2021-Heard learned counsel for the appellant. He submits that the Tribunal has exceeded its jurisdiction while passing the impugned order.

Issue notice to the Respondent by speed post. Dasti service of notice is also allowed. If the appellant provides the email Id of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days. Also issue notice on IA No.201/2021.

Heard on IA No. 202/2021, Application for exemption from filing certified copy of the impugned order, and IA No.203/2021, Application for exemption from filing typed copies and dim copies of the annexures. Both the IAs are allowed.

List the matter on **25th February, 2021.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam